

SHRI BHAGWAN SHANKAR RAWAT (Agra) : Sir, I want to raise the incident which recurred on June 2, 1995 in U.P. State Guest House with Kumari Mayawati who was a legislator at that time and later on become the Chief Minister of U.P. On that fateful day, she was not only beaten up but an attempt on her life was also made. Thereafter, the then Governor of U.P., Shri Mofi Lal Vohra asked Ramesh Chand, Chairman, Revenues Board, U.P. to inquire into the incident... (Interruptions) Please sit down, I am not yielding. Mr. Ramesh Chand Committee has submitted its report to the Governor of U.P. Shri Moti Lal Vohra. The Committee had come to the conclusion that a criminal conspiracy was hatched by influenced political leaders of U.P. to liquidate Kumari Mayawati.

[English]

SHRI P.R. DASMUNSI (Howrah) : Mr. Deputy Speaker, Sir, I want to know the progress made in the Rajiv Gandhi assassination case. I have given notice 20 days before but nothing has been said.

MR. DEPUTY SPEAKER : Let Shri Rawat speak.

[Translation]

SHRI BHAGWAN SHANKAR RAWAT : Sir, I am not referring to Press reports. I am referring to the report submitted by Shri Ramesh Chandra to the Governor of U.P. in which he has stated that officers of U.P. State Government were a party to that conspiracy to murder Kumari Mayawati and that they had been presscribed by the Chief Minister and Minister of U.P. Government, but they had played a very active role in this heinous crime. At that Shri Mulayam Singh Yadav was the Chief Minister, who is now the Defence Minister in the Union Cabinet. I would urge Shri Mulayam Singh Yadav to resign voluntarily in view of the fact that he has been found guilty by a senior bureaucrat of U.P., Shri Ramesh Chandra. Besides, when he failed to come to the rescue of a woman, how can we expect him to defend the country? Ramesh Chandra Committee had also inter alia recommended C.B.I. inquiry into the incident... (Interruptions)

SHRI ATAL BIHARI VAJPAYEE (Lucknow) : Mr. Deputy Speaker, Sir, I had given notice of the issue raised by Shri Rawat, perhaps you have not received it. All of us are responsible in view of President's rule in U.P. the public of U.P. is agitated about the murderous assault made on the B.S.P. leader, Kumari Mayawati on June 2, 1995 in the U.P. State Guest House where she was holding a meeting with the legislators of her party. It was an organised attack. At that time also I had raised the issue in Lok Sabha and Shri Chavan was the Home Minister at that time, who had also issued order of her safety. thereafter, a committee under the chairmanship of Shri Ramesh Chandra, Chairman of Revenue Board was constituted to inquire into the incident.

AN HON. MEMBER : Who constituted the committee?... (Interruptions)

SHRI ATAL BIHARI VAJPAYEE : It was constituted by the Government. It had submitted an 89 page report and I do not want to quote from it extensively. I would request the Chair to direct the Home Minister to present the report in the House. Excerpts from the Report are being published in the newspapers and is a subject matter of divisions in the country. But if the Parliament is kept in dark, particularly when U.P. State is under President fair rule, it would not be fair treatment with the Parliament. Please direct the Home Minister to obtain a copy from Lucknow and lay it on the Table of the House. Only then we will come to know the real contents of the report. The concepts of the report published so far are appalling. These excerpts confirm the charge of conspiracy and also bear out the charge that legislators were abducted in kept in confinement in the Chief Minister's residence.

MR. DEPUTY SPEAKER : Gupta ji, please promise a copy of the report and lay it on the Table of the House.

[English]

MR. DEPUTY SPEAKER : Now papers to be laid on the table.

(Interruptions)

12.07 hrs.

#### PAPERS LAID ON THE TABLE

[English]

##### Notification under sub-section (2) of section 43 of the Central Agricultural University Act, 1992

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING (SHRI CHATURANAN MISHRA) : Sir, I beg to lay on the Table-

a copy each of the following Notification (Hindi and English versions) under sub-Section (2) of section 43 of the Central Agricultural University Act, 1992:-

- (i) Notification No. VC/CAU/14 (Establish)/94 published in Gazette of India dated the 2nd March, 1996, approving the first Ordinance for the establishment and management of the College of Horticulture and Forestry, at Basar in Arunachal Pradesh.
- (ii) Notification No. VC/CAU/14 (Establish)/94 published in Gazette of India dated the 2nd March, 1996 constituting the first Board of Management of the Central Agricultural University, Imphal.

[Placed in Library See No. LT 147/96]

**Notification under section 150 of the Andaman and Nicobar Islands (Panchayats) Regulation, 1994 Annual Report and review by the Government of the working of the National Foundation for Communal Harmony N.D. 1994-95 etc.**

THE MINISTER OF HOME AFFAIRS (SHRI INDRAJIT GUPTA) : Sir, I beg to lay on the Table-

- (1) A copy of the Notification No. 34-96 (Hindi and English Versions) published in Andaman and Nicobar Gazette dated the 22nd March, 1996 making provisions for conducting elections of the Adhyaksha and Up-Adhyaksha after completion of one year term under section 150 of the Andaman and Nicobar islands (Panchayats) Regulations 1994 issued sub-section (2) of section 201 of the said Regulations.

[Placed in Library See No. LT-148/96]

- (2) (i) A copy of the Annual Report (Hindi and English Versions) of the National Foundation for Communal Harmony, New Delhi for the Year 1994-95 alongwith Audited Accounts.
- (ii) Statement (Hindi and English version) regarding review by the Government of the working of the National Foundation for Communal Harmony, New Delhi, for the Year 1994-95.
- (3) Statement (Hindi and English Versions) showing reasons for delay in laying the papers mentioned at (2) above

[Placed in Library See No. LT-149/96]

**Explanatory statement giving reasons for immediate legislation by the Industrial disputes (Amendment) third ordinance, 1996.**

THE MINISTER OF LABOUR (SHRI M ARUNACHALAM) : Sir, I beg to lay on the Table-

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Industrial Disputes (Amendment) Third Ordinance 1996

[Placed in Library See No. LT. 150/96]

**Annual Report Review of the Government of the working of the Control Zoo Authority, New Delhi- 1994-95 etc.**

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (CAPT JAI NARAYAN PRASAD NISHAD) : Sir, I beg to lay on the Table-

- (1) (i) A Copy of the Annual Report (Hindi and English versions) of the Central Zoo Authority New Delhi, for the year 1994-95, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Zoo Authority New Delhi, for the year 1994-95.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library See No. LT. 151/96]

**Explanatory Statement giving reasons for immediate legislations by the Arbitration and Conciliation (Third) Ordinance, 1996.**

THE MINISTER OF STATE OF THE DEPARTMENT OF LEGAL AFFAIRS, LEGISLATIVE DEPARTMENT AND DEPARTMENT OF JUSTICE (SHRI RAMAKANT D. KHALAP) : Sir, I beg to lay on the Table-

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Arbitration and Conciliation (Third) Ordinance 1996

[Placed in Library See No. LT.152/96]

12.09 hrs.

**MESSAGES FROM RAJYA SABHA**

[English]

SECRETARY-GENERAL : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

- (i) "In Accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Arbitration and Conciliation Bill, 1996 which has been passed by the Rajya Sabha at its sitting held on the 22nd July 1996
- (ii) In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Industrial Disputes (Amendment) Bill, 1996, which has been passed by the Rajya Sabha at its sitting held on the 22nd July, 1996"

12.09½ hrs.

**BILL AS PASSED BY RAJYA SABHA**

SECRETARY GENERAL : Sir, I lay on the Table the Arbitration and Conciliation Bill, 1996 and the industrial Disputes (Amendment) Bill 1996 as passed by Rajya Sabha on the 22nd July, 1996.